ITEM NO.23+32

COURT NO.1

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.428/2020

CITIZENS FOR JUSTICE AND PEACE

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No.135049/2020 - EX-PARTE STAY, IA No.135052/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.26539/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.7691/2021 - INTERVENTION APPLICATION and IA No. 26535/2021 - STAY APPLICATION)

WITH W.P.(C) No.63/2022 (PIL-W)

W.P.(C) No.40/2023 (PIL-W)

(With IA No.8306/2023-EX-PARTE STAY)

W.P.(Crl.) No.14/2023 (PIL-W)

(With IA No.10891/2023-STAY APPLICATION)

S.L.P.(C) No.22733/2022 (IV-C)

(With IA No.193242/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) Nos.19945-19946/2021 (III)

(FOR I.R. and IA No.189377/2022 - STAY APPLICATION)

T.P.(C) No.199/2023 (XVI-A)

W.P.(Crl.) No.36/2023 (PIL-W)

(With IA No.23571/2023-STAY APPLICATION)

Crl.A. Nos.1033-1034/2022 (II)

(With IA NO 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT, IA NO.193843/2019 - EXEMPTION FROM FILING O.T. and IA No.46176/2019 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 124/2023 (PIL-W)

T.P.(C) Diary No.3670/2023

Date: 17-03-2023 These matters were called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

Mr. Chander Uday Singh, Sr. Adv. For Petitioner(s)

WPR 428/2020 & WPR 14/2023

WPC 124/2023

Ms. Srishti Agnihotri, AOR

Mr. Amjid Maqbool, Adv.

Ms. Viddusshi Shandilya, Adv.

Mr. Zubin John, Adv. Ms. Bidya Mohanty, Adv.

Ms. Sanjana Grace Thomas, Adv.

Ms. Mantika Vohra, Adv.

Mr. Ashwani Kumar Dubey, AOR WPC 63/2022

Mr. Shahid Nadeem, Adv. WPC 40/2023

Mr. Ejaz Magbool, AOR

Mr. Saif Zia, Adv.

Mr. Tushar Mehta, SG SLPC 22733/2022

> Mr. Saurabh Mishra, AAG Mr. Bharat Singh, AAG Mr. Sunny Choudhary, AOR Mr. Abhimanyu Singh, Adv.

Ms. Swati Ghildiyal, AOR SLPC 19945-46/2021

Ms. Devyani Bhatt, Adv.

Ms. Nupur Kumar, AOR TPC 199/2023

Ms. Vrinda Grover, Adv. WPR 36/2023

Mr. Aakarsh Kamra, AOR

Mr. Santosh Paul, Sr. Adv. Crl.A.1033-34/2022

> Mr. Sanbha Rumnong, Adv. Mr. Jaiwant Patankar, Adv. Dr. Joseph Aristotle S., AOR

Mr. Sanjay Parikh, Sr. Adv.

Mr. Abhimanue Shrestha, AOR

TPC D.3670/2023 Mr. M.R. Shamshad

For Respondent(s) Mr. Arijit Sarkar, Adv.

Ms. Nabeela Jamil, Adv.

Mr. Niaz A. Farooqui, Adv.

Mr. M. R. Shamshad, AOR

Mr. Milind Kumar, AOR

Mr. Anas Tanwir, AOR

Ms. Ruchira Goel, AOR

Mr. Saurabh Mishra, AAG

Mr. Bharat Singh, AAG

Mr. D.S. Parmar, AAG

Mr. Sunny Choudhary, AOR

Mr. Abhimanyu Singh, Adv.

Mr. Krishnam Mishra, Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Ms. Vanshaja Shukla, AOR

Mr. Abhishek Chaterjee, Adv.

Ms. Rachna Ghandhi, Adv.

Mr. Abhinav Mukerji, AOR

Mr. Akshay C. Shrivastava, Adv.

Mrs. Bihu Sharma, Adv.

Mrs. Pratishtha Vij, Adv.

Mr. Bijan Kumar Ghosh, AOR

Dr. A.P. Singh, Adv.

Mr. V.P. Singh, Adv.

Ms. Geeta Chauhan, Adv.

Ms. Richa Singh, Adv.

Ms. Pratima Rani, Adv.

Mr. Sadashiv, AOR

- Ms. Priya Aristotle, AOR
- Ms. Jyoti Aggarwal, Adv.
- Mr. Pradeep Shekhawat, Adv.
- Ms. Sheela Washington, Adv.
- Mr. Anas Tanwir, AOR
- Ms. Meenakshi Arora, Sr. Adv.
- Mr. Dhiraj Abraham Philip, AOR
- Mr. Saurabh Mishra, AAG
- Mr. Bharat Singh, AAG
- Mr. D.S. Parmar, AAG
- Mr. Sunny Choudhary, AOR
- Mr. Abhimanyu Singh, Adv.
- Mr. Rakesh Mishra, AOR
- Mr. Ashutosh Dubey, AOR
- Mr. Abhishek Chauhan, Adv.
- Ms. Rajshri Dubey, Adv.
- Mr. H.B. Dubey, Adv.
- Mr. Amit P. Shahi, Adv.
- Mr. Amit Kumar, Adv.
- Mr. Gaganmeet Singh Sachdeva, Adv.
- Mr. Manish Dheengra, Adv.
- Ms. Ramya Khanna, Adv.
- Mr. Syed Mehdi Imam, AOR
- Mr. Parvez Dabas, Adv.
- Mr. Uzmi Zamil Husain, Adv.
- Mr. Tabrez Ahmad, Adv.
- Mr. Huzefa Ahmadi, Sr. Adv.
- Ms. Shahrukh Alam, Adv.
- Ms. Akriti Chaubey, AOR
- Mr. Shantanu Singh, Adv.
- Mr. C.U. Singh, Sr. Adv.
- Mr. P.V. Dinesh, Adv.
- Ms. Sumita Hazarika, AOR
- Mr. Ashwani Bhardwaj, AOR

Mr. Charudatta Vijayrao Mahindrakar, AOR

- Mr. R Venkataramani, AG
- Mr. Tushar Mehta, SG
- Mr. Jayant K Sud, ASG
- Mr. Kanu Agarwal, Adv.
- Mr. Navanjay Mahapatra, Adv.
- Mr. Pratyush Shrivastava, Adv.
- Mr. Anandh Venkataramani, Adv.
- Mrs. Vijayalakshmi Venkataramani, Adv.
- Mr. Vinayak Mehrotra, Adv.
- Mr. Masi Sood, Adv.
- Mr. Chitvan Singhal, Adv.
- Ms. Sonali Jain, Adv.
- Mr. Abhishek Kumar Pandey, Adv.
- Mr. Raman Yadav, Adv.
- Ms. Sneha Kalita, Adv.
- Mr. Arvind Kumar Sharma, AOR
- Mr. Nirmal Kumar Ambastha, AOR
- Ms. Ashmita Bisarya, Adv.
- Mr. Vishal Prasad, AOR
- Mr. Vinay Kumar Garg, Sr. Adv.
- Mr. Atulesh Kumar, AOR
- Mr. K S Rekhi, Adv.
- Mr. Parav Garg, Adv.
- Mr. Pawas Kulshrestha, Adv.

Respondent-in-person

- Mr. Kaustubh Shukla, AOR
- Ms. K. Enatoli Sema, AOR
- Ms. Limayinla Jamir, Adv.
- Mr. Amit Kumar Singh, Adv.
- Ms. Chubalemla Chang, Adv.
- Mr. Prang Newmai, Adv.
- Mr. Gaichangpou Gangmei, AOR
- Mr. Santosh Pauls, Sr. Adv.

Mr. Arjun D. Singh, Adv.

Mr. Yashvir Kumar, Adv.

Mr. Kaustubh Shukla, AOR

Mr. Abhimanyu Tewari, AOR

Ms. Eliza Barr, Adv.

Mr. Raju Ramachandran, Sr. Adv.

Mr. Sanbha Rumnong, Adv.

Mr. Jaiwant Patnakar, Adv.

Mr. M.F. Philip, Adv.

Ms. Purnima Krishna, AOR

Mr. Karamveer Yadav, Adv.

Mr. Sharan Dev Thakur, A.A.G.

Mr. Sarvesh Singh Baghel, AOR

Mr. Adeel Ahmed, AOR

Mr. Rakesh Mishra, AOR

Mr. Aditya Sharma, AOR

Mr. Aakarsh Kamra, AOR

Mr. P. Wilson, Sr. Adv.

Mr. D. Kumanan, Adv.

UPON hearing the counsel the Court made the following O R D E R

- The State governments have already been directed to file their counter affidavits. The State of Himachal Pradesh has filed its counter affidavit in Writ Petition (Crl) No 428 of 2020.
- 2 For procedural convenience, we direct that where a State has more than one petition and is impleaded as a respondent in respect of a challenge to the same statute, it would be open to the concerned State to file one common counter affidavit and to adopt that affidavit in respect of other petitions.

Service shall be effected on all the concerned counsel appearing on behalf of the petitioners in relation to that State.

- Time for the filing of counter affidavits shall stand extended by a period of three weeks. Rejoinder affidavit, if any, be filed within a period of two weeks thereafter. The same modalities may be followed by the States while filing their response to the transfer petitions.
- 4 List the Petitions on a non-miscellaneous day on 25 April 2023.
- 5 The States who are respondents in the respective proceedings shall file their counter affidavits in the meantime.

IA Nos 19997/2023 & 23885/2023 In SLP (C) No 22733/2022

1 The applications for intervention stand allowed.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Assistant Registrar